

Central Administrative Tribunal
Principal Bench

O.A. No. 1665 of 1999

New Delhi, dated this the 22nd December, 2000

(V)

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

S/Shri

1. Murti Dhar Andhopia,
S/o late Shri Khem Singh.
FDBPM, Aurangabad, Mathura
R/o Village & P.O. Aurangabad,
Mathura, U.P.
2. Biri Singh,
S/o Shri Dan Singh,
Extra Departmental Stamp Vendor.
P.O. Mathura City, Mathura,
R/o Vill & P.O. Junsuthi, Mathura, U.P.
3. Radha Govind,
W/o late Shri Ram Murti Sharma.
Extra Departmental Packer,
P.O. Roberts Line, Mathura,
R/o Opp. F.C.I. Godown
Patel Nagar,
Mathura, U.P. Applicants

(By Advocate: Shri D.P. Sharma)

Versus

1. Union of India through
the Secretary,
Ministry of Communication,
Dept. of Posts,
New Delhi.
2. The Post Master General,
Agra Region,
Pratappura, Agra, U.P.
3. The Sr. Superintendent of Post Offices,
Mathura Division,
Civil Lines, Mathura Respondents

(By Advocate: Shri Rajeev Bansal)

ORDER

S.R. ADIGE, VC (A)

Applicants seek a direction to respondents to declare them successful against vacancies in Postman cadre in Mathura Division and in the alternative, if

2

vacancies are not available in that Division, allot them to any neighbouring division of that region. 16

2. As per prescribed procedure, recruitment to postman cadre is made through three sources.

- (i) 50% by promotion of Group D officials after passing the prescribed examination, failing which by EDAs on the basis of merit in the examination.
- (ii) 25% from EDAs, on the basis of length of service.
- (iii) 25% from EDAs on the basis of merit in the examination.

3. Applicants who are EDAs appeared in the examination conducted in Mathura Division on 20.12.98. The results of the examination were declared on 15.3.99. Applicants were not selected because of their relatively low position in the merit list against available vacancies in Mathura Division.

4. Applicants' counsel has, however, shown us a copy of the Tribunal's order dated 25.5.2000 in O.A. No. 2491/99 Prakash Kumar Sharma Vs. Union of India in which that applicants' claim for being selected in another Division had been directed to be considered by respondents under intimation to that applicant.

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5. This O.A. is disposed of in the background of that order dated 25.5.2000 with a direction that in the event applicants make a self-contained representation in this regard respondents should examine the claims of the present applicants for being appointed in another Division in accordance with rules and instructions under intimation to applicants as expeditiously as possible thereafter. No costs.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)

S.R. Adige

(S.R. Adige)
Vice Chairman (A)

'gk'